THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) For bringing transparency in medical admission and reducing the burden of multiple entrance tests on aspirant students, Section 10D was inserted in the Indian Medical Council Act, 1956 through enactment of the Indian Medical Council (Amendment) Act, 2016 whereby a uniform entrance examination namely the National Eligibility-cum-Entrance Test (NEET) for admission to all medical educational institutions at the under-graduate and post-graduate level was prescribed. No candidate shall be allowed to be admitted to the Medical Colleges until he/she has qualified the NEET. If any candidate is found admitted without NEET, such candidates are discharged by the Medical Council of India.

Trace and track mechanism for top 300 drug brands

2354. DR. BANDA PRAKASH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is a proposal regarding introduction of trace and track mechanism for top 300 drug brands that are sold in India to spot out counterfeit drugs;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) In the 79th meeting of Drugs Technical Advisory Board (DTAB) held on 16th May, 2018, the Board has deliberated the issue and recommended introduction of authentication system for 300 pharmaceuticals brands as test trial on voluntary basis.

Further, two meetings of the manufacturers/marketers of the top 300 pharmaceuticals were held to discuss the modalities regarding introduction of an authentication system for each drug.

Global deadline for TB eradication

2355. DR. T. SUBBARAMI REDDY: SHRIMATI AMBIKA SONI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the global deadline set by World Health Organisation (WHO) to eradicate Tuberculosis (TB);